

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
UDYOG BHAVAN, NEW DELHI.**

Dated:- 29.09.2005.

O & M Instruction NO. 08 /2005.

Subject:- Delegation of Financial Powers to the Licensing authorities.

Attention is invited to the O&M Instruction No.01/2005 dated 07.01.2005. The partial modification have been made in item No.13 in the note of said OMI and the same may be read as under:-

“Development Commissioner, Kandla, SEZ is authorized to issue various types of licences/permissions/certificates under the Foreign Trade Policy. The powers of JT.DGFT,Dy.DGFT/Asstt.DGFT/FTDO would be delegated to the Joint Development Commissioner, Dy. Development Commissioner respectively in Kandla Zone only who are empowered to issue such Certificates/licences/permission for units falling under Kutch Distt.”

This issues with the approval of Director General of Foreign Trade.

Sd/-
(Ajay Mishra)
Director (Stat)

To

1. All Officers/Sections
2. All Zonal/Regional Licensing Authorities.

(Issued from F.No.01/69/595/00001/AM-01/O&M)